



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

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27th Vaisakha 1944

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 7639/Legn.1/2022/Leg.

Dated, Thiruvananthapuram, 17th May 2022.

The Dekkhan Agriculturists' Relief (Repeal) Bill, 2022 together with the Statement of Objects and Reasons and the Financial Memorandum is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

S.V. UNNIKRISHNAN NAIR
Secretary



THE DEKKHAN AGRICULTURISTS' RELIEF (REPEAL) BILL, 2022

A

BILL

to repeal the Dekkhan Agriculturists' Relief Act, 1879 in its application to the State of Kerala.

Preamble.- WHEREAS, it is expedient to repeal the Dekkhan Agriculturists' Relief Act, 1879 (Act XVII of 1879) in its application to the State of Kerala ;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Dekkhan Agriculturists' Relief (Repeal) Act, 2022.

(2) It shall come into force at once.

2. *Repeal of Act XVII of 1879.-* The Dekkhan Agriculturists' Relief Act, 1879 (Act XVII of 1879) is hereby repealed in its application to the State of Kerala .

3. *Saving.-* Notwithstanding such repeal, such repeal shall not affect the validity, invalidity, effect or consequences of anything done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted or the proof of any past act or thing, under the repealed Act, from the date of commencement of the Dekkhan Agriculturists' Relief Act, 1879 (Act XVII of 1879) to the date of repeal of the said Act.

STATEMENT OF OBJECTS AND REASONS

The periodical repealing of Acts which are obsolete or no longer needed, helps to remove those laws from the Statute Book. Obsolete Acts having been limited to endure only for specified period or purpose or which had been enacted for the continuance of previous temporary Acts need not be kept alive in the Statute Book. Obsolete Acts which are no longer capable of being put into force or which have exhausted its operation by the accomplishment of the objects also can be removed from the Statute Book.



2. The Law Commission of India, in its 248th report on “obsolete laws: Warranting Immediate Repeal (Interim Report)”, recommended to repeal the Dekkhan Agriculturists' Relief Act, 1879. Commission reported that since the competent legislature for the subject of agricultural indebtedness is the State, repeal of the said Act must be proceeded accordingly. The Government have examined the matter and decided to repeal the Dekkhan Agriculturists' Relief Act, 1879.

3. Clause 3 of the Bill contains a precautionary provision in the form of saving clause which is usual to include in the Bill of this kind.

4. The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any expenditure from the Consolidated Fund of the State.

P. PRASAD

